

GOVERNMENT OF INDIA  
MINISTRY OF RURAL DEVELOPMENT  
DEPARTMENT OF RURAL DEVELOPMENT

**LOK SABHA**  
**UNSTARRED QUESTION NO. 1222**  
ANSWERED ON 27/07/2021

**PAYMENT TO SCs/STs UNDER MGNREGA**

1222. SHRI S. VENKATESAN:  
SHRI HIBI EDEN:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government plans to separate wage payments under MGNREGA for Scheduled Caste, Scheduled Tribes and others;
- (b) if so, the details thereof along with the rationale behind the recent advisory to segregate details of payment made to SC/STs under Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) scheme;
- (c) whether there is any plan to increase days of work under MGNREGA; and
- (d) whether there is any special plan to take care of the SC/ST beneficiaries under MGNREGA?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT  
(SADHVI NIRANJAN JYOTI)

\

(a) & (b) Government of India has decided to provide separate budget heads for Scheduled Caste and Scheduled Tribes category beneficiaries under Mahatma Gandhi National Rural Employment Guarantee Act (Mahatma Gandhi NREGA) from current FY 2021-22 for wage payment. Accordingly, wage payments are released to accounts of wage seekers of all States/UTs under National Electronic Fund Management System (NeFMS) for Scheduled Caste, Scheduled Tribes and Others category. For better accounting purpose, this change has been made.

(c) Mahatma Gandhi NREGA Act, 2005 is to provide at least 100 days of wage employment in a financial year to every rural household whose adult member volunteers to do unskilled manual work. State can provide additional man-days of work over and above of 100 days from its own resources. An additional 50 days of wage employment is provided over and above 100 days in the notified drought affected areas or natural calamity areas in the country on recommendation of the Ministry of Agriculture and Farmers Welfare. At present, there is no plan to increase days of work under Mahatma Gandhi NREGA.

(d) As per Para 5 of Schedule I of the Act the Works creating individual assets shall be prioritized on land or homestead owned by households belonging to the Scheduled Castes and Scheduled Tribes.

\*\*\*\*\*